

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13480/2022

(Arising out of impugned final judgment and order dated 26-02-2019 in LA No. 5551/2019 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

NATIONAL HIGHWAY AUTHORITY OF INDIA 233

Petitioner(s)

VERSUS

RAM RAJ & ORS.

Respondent(s)

(IA No. 98419/2022 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 98411/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT,, IA No. 98413/2022 - EXEMPTION FROM FILING O.T. & IA
No. 98412/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 02-09-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Sarvesh Kumar Dubey, Adv.
Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.

For Respondent(s) Mr. Sanjay Kumar Yadav, Adv.
Mr. Prithvi Pal, AOR
Mr. Nitin Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Solicitor General appearing for the National Highway Authority of India.

Learned counsel for the R.Nos.2-4, 7, 9, 11, 15, 16 & 18, however, seeks time.

List this matter after three weeks.

Interim order to continue.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR